

राजस्थान उच्च न्यायालय में रिक्त पद

1500. श्री अशोक गहलोत : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान राजस्थान उच्च न्यायालय में रिक्त पड़े हुए सात पदों की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या इन पदों को भरने के लिए सरकार द्वारा अब तक कोई कार्यवाही की गई है ; और

(ग) यदि हां, तो इस बारे में की गई कार्यवाही क्या है और यदि नहीं, तो उसके क्या कारण, हैं ?

विधि, न्याय और कंपनी कार्य मंत्री (श्री जगन नाथ कौशल) : (क) से (ग). राजस्थान उच्च न्यायालय के लिए 12 स्थाई न्यायाधीशों और 6 अपर न्यायाधीशों के पद स्वीकृत हैं। इस समय 10 स्थाई न्यायाधीश और 2 अपर न्यायाधीश पदासीन हैं। शेष स्थाई न्यायाधीशों के 2 पद और अपर न्यायाधीशों के 4 पद भरे जाने हैं। स्थाई न्यायाधीश के 2 नए पद उस तारीख से सृजित किए गए हैं जिस तारीख को वे भरे जाएंगे। राजस्थान उच्च न्यायालय में इन पदों के भरे जाने के लिए अपेक्षित प्रस्ताव राज्य प्राधिकारियों से अभी प्राप्त होने हैं।

Power connection in Rajasthan Villages

1501. SHRI CHATURBHUI: Will the Minister of ENERGY be pleased to state that number of villages in Rajasthan which have been given sanction for new power connections during the half year ending 31st December, 1981?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): According to the report available for the pe-

riod April to October, 1981, 325 new villages have been electrified involving energisation of 5,685 irrigation pump sets/tube wells in Rajasthan.

जगदलपुर आकाशवाणी केन्द्र में हालही में एनाउन्सर के पद के लिये आवेदन-पत्र

1502. श्री लक्ष्मण कर्मा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बस्तर जिले में जगदलपुर आकाशवाणी केन्द्र के लिए हालही में एनाउन्सर के एक पद की मंजूरी दी गई है ;

(ख) यदि हां, तो इस पद के लिए निर्धारित शिक्षा अर्हतायें क्या हैं ;

(ग) क्या यह भी सच है कि इस पद के लिए आवेदन पत्र स्नातकोत्तर अर्हताओं वाले व्यक्तियों से आवेदन-पत्र आमंत्रित किये जा रहे हैं; और

(घ) यदि हां, तो क्या हाल ही में स्नातकोत्तर शिक्षा वाला व्यक्ति प्राप्त करना कठिन है ?

सूचना और प्रसारण मंत्री (श्री वसंत साठे) : (क) जी, नहीं।

(ख) से (घ) : प्रश्न नहीं उठते।

Functioning of Telephones in Tamil Nadu

1503. SHRI K. ARJUNAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that Salem in Tamil Nadu is a notable centre on the map of Telephone Department but the functioning of telephones is beyond satisfaction due to untrained and under strength of staff.

(b) whether Government are also aware that the strength of men is not corresponding to the number of phones available and thereby the subscribers are struggling daily with Telephone Department; and

(c) do Government propose to employ more persons to tackle the problem?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) and (b). The performance of Salem Telephone system is satisfactory and trained technical personnel in adequate strength have been posted to maintain and operate the system.

(c) Does not arise.

Difficulties in depositing Electricity Bill by consumers in Delhi

1504. SHRI SHIV SHARAN VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that it takes long hours to deposit an electricity bill in the DESU collection offices particularly in R. K. Puram, New Delhi where only one window works;

(b) if so, steps proposed to be taken to ease the situation in DESU collection centres; and

(c) are the nationalised banks proposed to be asked to accept payment of electricity bills by the consumers, if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). At present, there are two Bill collection Counters at R. K. Puram Office of the Delhi Electric Supply Undertaking. In the Normal course, the process of making payment of a bill may not take more than 30 to 40 minutes at any of the bill collection offices of DESU including the one at R. K. Puram.

Arrangements also exist for deputing additional staff at a particular cash collection office to cope with any exceptional rush. Arrangements are also made to open additional counters or new cash offices, wherever it is found absolutely necessary.

(c) There is no such proposal at present. An earlier scheme of collection of electricity consumption charges through the banking system had to be discontinued as it was not found convenient.

Additional target for power generation

1505. SHRI SOMNATH CHATTERJEE: Will the Minister of ENERGY be pleased to state:

(a) what was the State-wise target of additional installed capacity for power generation during the current plan period;

(b) whether the target will be achieved;

(c) if not, what are the constraints; and

(d) what will be the extent of power shortage in the country at the end of the current Sixth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The State-wise targets of additional power generating capacity fixed for the Sixth Five Year Plan is shown in Statement.

(b) and (c). Some of the projects are in a critical state and may be delayed beyond the schedules on account of various constraints. Some of the major constraints are:—

(1) Delays in supply of plant and equipment.

(2) Weakness in project management area in some State Electricity Boards.